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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

Original Application No. 307 of 1987.

Date of decision : September 28, 1988.

Sri Uchhabananda Nayak, aged about 53 years,
son of late Arjun Nayak, At- Aurangabad, P.S. Dharmasala,
P.O. Mirzapur, Dist- Cuttack

... Applicant.

Versus

1. Union of India, represented by the Secretary, Ministry of Communication, New Delhi.
2. Superintendent of Post Offices, Cuttack North Division, At/P.O/Dist- Cuttack.
3. Assistant Superintendent of Post Offices, Cuttack North Division, P.S. Cantonment, Dist- Cuttack.

... Respondents.

M/s A.K.Mohapatra &
Rajib Ray, Advocates

... For Applicant.

Mr. A.B.Misra, Sr. Standing
Counsel (Central).

Mr.Tahali Dalai, Addl.Standing
Counsel (Central)

... For Respondents.

C O R A M :

THE HON'BLE MR. B.R. PATEL, VICE CHAIRMAN

A N D

THE HON'BLE MR. K.P.ACHARYA, MEMBER (JUDICIAL)

1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ?
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

JUDGMENT

IV

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K.P.ACHARYA, MEMBER (J), In this application under section 19 of the Administrative Tribunals Act, 1985, initiation of a Departmental proceeding was under challenge and sought to be quashed.

2. Shortly stated, the case of the petitioner is that he was an Extra- Departmental Branch Post Master of Mirzapur Post Office under Jajpur Sub-Division in the district of Cuttack and departmental proceeding was initiated against him after his acquittal in G.R. Case No. 132 of 1974 under section 409 and 461, Indian Penal Code. Such a proceeding was sought to be quashed. Now a memo has been filed that the departmental proceeding in question has been dropped.

3. We have heard Mr. Rajib Ray, learned counsel for the petitioner and Mr. Tahali Dalai, learned Additional Standing Counsel for the Central Government at some length. Since the proceeding has already been dropped there is no further question of any action being taken in the matter. Hence the case is disposed of ^{accordingly} leaving the parties to bear their own costs.



Member (Judicial)
28/9/88

B.R. PATEL, VICE CHAIRMAN,

agreed

Vice Chairman

Central Administrative Tribunal,
Cuttack Bench.
September 28, 1988/Roy, Sr.P.A.